

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

CONTEMPT PETITION (C) NO. 415 OF 2003 IN I.A.NO.1 in Civil Appeal 2470/1998

MAHARISHI DAYANAND COOP.GR.H.SOCIETY LTD

Petitioner(s)

VERSUS

ANIL BAIZAL & ORS.

Respondent(s)

(With appln(s) for permission to place addl. documents on record, Intervention/Impleadment, permission to file affidavit and seeking further time for compliance of order dt.20.2.2008)
(for final disposal)

Date: 13/05/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE P. SATHASIVAM
HON'BLE MR. JUSTICE DEEPAK VERMA

For Petitioner(s) Mr.P.N.Lekhi, Sr.Adv.
Mr. Sudhir Kumar Gupta, Adv.
Mr.Manish Gupta, Adv.

Mrs Rachna Gupta ,Adv

For Respondent(s) Mr.Vishnu B.Saharya, Adv.
For M/S Saharya & Co.,Adv.

Mr.S.W.A.Qadri, Adv.
For Mrs.Anil Katiyar, Adv.
Mr. V.K. Verma ,Adv(NP)

Ms.S.Janani, Adv.(NP)

UPON hearing counsel the Court made the following
ORDER

Learned counsel appearing for D.D.A. states that the final orders are
being passed in the matter within ten days.

Post the matter in July, 2009.
(G.V.Ramana) (Shashi Bala Vij)
Court Master Court Master